**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**ORIGINAL APPLICATION NO. 949 OF 2024**

**IN THE MATTER OF**:
LAXMI NARAIN

... APPLICANT

VERSUS

MUNICIPAL CORPORATION GHAZIABAD& ORS.

... RESPONDENTS

**INDEX**


| S. NO. | PARTICULARS | PG. NO. |
|---|---|---|
| 1. | AFFIDAVIT-IN-COMPLIANCE ON BEHALF OF RESPONDENT NO. 1 / MUNICIPAL CORPORATION GHAZIABAD | 1-3 |
| 2. | **ANNEXURE A**:<br>A COPY OF THE LETTER BY THE EXECUTIVE ENGINEER OF RESPONDENT NO. 1 / MUNICIPAL CORPORATION GHAZIABAD | 4 |
| 3. | **ANNEXURE B**:<br>A COPY OF THE KHATAUNI RECORDS (AS ON 28.02.2025) | 5-6 |


**FILED BY**


**MALAK BHATT**
**ADVOCATE FOR RESPONDENT NO. 1**
**C-7 GROUND FLOOR NIZAMUDDIN EAST**
**NEW DELHI - 110013**
**E: malak@malakbhatt.com**
**M: +91-9810916608**


**FILED ON: ___.02.2025**
**NEW DELHI**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**ORIGINAL APPLICATION NO. 949 OF 2024**

**IN THE MATTER OF**:
LAXMI NARAIN

... APPLICANT

VERSUS

MUNICIPAL CORPORATION GHAZIABAD& ORS.

... RESPONDENTS

**AFFIDAVIT-IN-COMPLIANCE ON BEHALF OF RESPONDENT NO. 1 / MUNICIPAL CORPORATION GHAZIABAD**

**MOST RESPECTFULLY SHOWETH:**

I, Vikramaditya Singh Malik, s/o Yudhvir Singh Malik, aged about 36 years, as Municipal Commissioner of Municipal Corporation of Ghaziabad, presently in New Delhi and do hereby solemnly affirm and declare as under:

1. I am the Municipal Commissioner of Municipal Corporation of Ghaziabad and fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.
2. The captioned matter was listed before this Ld. Tribunal on 11.11.2024 whereby this Ld. Tribunal was pleased to direct the Respondent No. 1 to take immediate remedial action and submit

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2030
Govt. of India

the action taken report by way of an affidavit. It is to be noted that the present application alleges the issue of illegal secondary collection point which has been set up near Apsara border of Ghaziabad adjoining Delhi on G.T. Road at District Ghaziabad ['**said premises**']. The allegation in the present application was in respect of mismanagement and illegal throwing of garbage at the said premises.

3. It is humbly submitted that earlier a site at Apsara Border under Mohannagar zone was identified and selected for the purpose of secondary collection. However, due to unavoidable reasons, the secondary collection point shall now be constructed at Chikambarpur. Further, as per the letter by the Executive Engineer, Ghaziabad Municipal Corporation, it will take approximately 2 months to complete the construction of the secondary collection point at the new site.

   A copy of the letter by the Executive Engineer, Respondent No. 1 / Ghaziabad Municipal Corporation has been marked and annexed herewith as **ANNEXURE A**.

4. Moreover, a copy of the Khatauni records (as on 28.02.2025) clearly indicate that the selected land bearing Khasra No. 93/5 is barren land admeasuring 0.8690 hectares and shall suffice for the

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2030
Govt. of India

present purposes of construction of the secondary collection point with sufficient capacity to meet the needs of the populace.

A copy of the Khatauni records (as on 28.02.2025) has been marked and annexed herewith as **ANNEXURE B**.

5. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Municipal Corporation Ghaziabad in the official capacity and I state that nothing material has been concealed therefrom.

6. I state that the annexures annexed herewith are true copies of their respective originals.

CC/1460/2011
Mala
IDENTIFIED

**DEPONENT**

**VERIFICATION**

Verified at Delhi on this 28th day of February 2025 that the contents of the above affidavit from paragraphs 1 to 6 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

28/2/2025

**DEPONENT**

NOTARY PUBLIC ★ K. BANDANA ★ Delhi Regn. No. 19710 Date of Expiry 26.02.2030 ★ GOVT. OF INDIA

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

# ANNEXURE A

## कार्यालयः अधिशासी अभियन्ता, गाजियाबाद नगर निगम।

ई-मेलः nirman01vibhag@gmail.com

पत्रांकः 1280 /निर्माण/2024-25 दिनांकः 21.04.25

विधि अधीक्षक
गाजियाबाद नगर निगम

**विषय :- मोहननगर जोन के अन्तर्गत अप्सरा बार्डर पर कूडाघर के निर्माण के सम्बन्ध में।**

उपर्युक्त विषयक के सम्बन्ध में अवगत कराना है, कि मोहननगर जोन के अन्तर्गत अप्सरा बार्डर पर कूडाघर का निर्माण कराया जाना प्रस्तावित था, परन्तु अपरिहार्य कारणों से उक्त कूडाघर को चिकम्बरपुर में बनाया जाना प्रस्तावित किया गया है, जिसका निर्माण कार्य पूर्ण होने में लगभग 02 माह का समय लगेगा।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

**प्रतिलिपि :-** मुख्य अभियन्ता महोदय को सूचनार्थ।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

BHULEKH
Uttar Pradesh

89

# ANNEXURE B

Hindi

## उद्धरण खतौनी (अप्रमाणित प्रति)

28/Feb/2025 12:47:47

ग्राम क्रमांक : 216957 ग्राम का नाम (परगना) : चिकम्बरपुर (लोनी) तहसील : गाजियाबाद जनपद : गाजियाबाद फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028) भाग : 1

(1) खाता संख्या : 00245

श्रेणी : 5-3-ङ / अन्य कृषि योग्य बंजर भूमि।

| खातेदार का विवरण | | खातेदारी प्रारम्भ होने का विवरण | | भूमि का विवरण | | | खातेदार का अंश | | |
|---|---|---|---|---|---|---|---|---|---|
| खसरा/ गाटा संख्या | (2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार | (4) वर्ष | (5) गाटा (यूनीक कोड) | (6) गाटे का कुल क्षेत्रफल(हे०) | (7) हिस्से में | (8) क्षेत्रफल में(हे०) | (9) खातेदार द्वारा देय भू-राजस्व : | |
| 93/5 | 1) बंजर// | | | 93/5(2169570093100557) | 0.8690 | 1) 1/1 | 1) 0.8690 | 0.00 | |
| | | | | | | | 0.8690 | | |

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव आठ छः नौ शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य सपये कुल अंश का क्षेत्रफल - शून्य दशमलव आठ छः नौ शून्य (हेक्टेयर)

नामान्तरण / खातेदार की श्रेणी परिवर्तन का विवरण

| | खारिज किया गया | | | | दर्ज किया गया | |
|---|---|---|---|---|---|---|
| (10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक | (11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (12) गाटे का खसरा नम्बर / यूनीक कोड | (13) क्षेत्रफल(हे०) | (14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (15) गाटे का खसरा नम्बर / यूनीक कोड | (16) क्षेत्रफल(हे०) |
| | | | | | | |

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

अप्रमाणित प्रति

# उद्धरण खतौनी (अप्रमाणित प्रति)



28/Feb/2025 12:47:47

ग्राम क्रमांक : 216957 ग्राम का नाम (परगना) : चिकम्बरपुर (लोनी) तहसील : गाजियाबाद जनपद : गाजियाबाद फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028) भाग : 1

(1) खाता संख्या : 00245

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण

1) न्यायालय श्री कुवंर सिंह फतेह सिंह बहादुर मा0 सदस्य (न्यायिक) राजस्व परिषद निगरानी सं.3269/ एल0आर0/ 06-07 जिला गाजियाबाद चम्पा देवी बनाम उत्तर प्रदेश सरकार आदि आदेश दि.16.1.14 प्रभागत निगरानी भू-राजस्व अधिनियम1901 की धारा 219(2) से बाधित होने के कारण निरसन

2) योग्य है ।जिसे एतत द्वारा निरस्त किया जाता है । (कुंवर फतेह बहादुर) सदस्य(न्यायिक)।ह.अ.र.का.

कृपया उक्त खसरे की प्रास्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही ) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकडे मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through Online Payment/e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

अप्रमाणित प्रति

Digital India

NIC NATIONAL INFORMATICS CENTRE